

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL No. 01/2013**

**with I.A. No.02, 03 & 21/2013**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar**  
**Chairman**

**Hon'ble Mr. Rahul Sarin**  
**Member**

**Hon'ble Mrs. Pravin Tripathi**  
**Member**

**In the matter of :**

**Business Aircrafts Operators Association**  
**V/s.**

**...Appellant**

**Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA)**

**.... Respondents**

**Appearances :** Mr. Ramji Srinivasan, Sr. Advocate with Mr. Sumeet Lall & Mr. Shwetabh Sinha, Advocates for the Appellant.

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for Respondent No.1 (MIAL).

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

**ORDER**

**17<sup>th</sup> September, 2013**

Heard at length. Since time is insufficient due to other prefixed matters, list the matter on **17<sup>th</sup> & 18<sup>th</sup> October, 2013** for continuation of arguments.

**( Justice V.S. Sirpurkar )**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**( Pravin Tripathi )**  
**Member**